

(c) if so, the reasons for withholding the payment and the steps taken against the Officers concerned in the above two cases ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO)

(a) No, Sir.

(b) A statement giving the information is attached.

(c) The whole payment could not be made as the requisite inspection reports had not been received from the C. P. W. D. authorities. These have, however, now been received and arrangements are being made to pay the balance. The Ministry had received two court injunctions asking that payment of a part of the bill which the firm had sent be withheld. No action has been taken against any Officer as it is not called for.

Statement

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|--|-----------------|
| 1. Amount due to the party | Rs. 3,14,406.00 |
| 2. (i) Amount paid | Rs. 1,81,602.00 |
| (ii) Amount under payment | Rs. 43,000.00 |
| 3. Balance (1-2) | Rs. 89 804.00 |
| 4. Amount to be withheld due to two court injunctions received by the Ministry | Rs. 41,188.75 |
| 5. Balance for payment (3--4) | Rs. 48,61.25 |

Acrodrome at Yermaras (Raichur) Mysore State

4708. SHRI S. A. AGADI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the former Nizam Government had constructed an areodrome at YERMARAS near Raichur District Headquarters. Mysore State, spending about one crore of rupees;

(b) if so, in which year it was constructed and the exact amount spent; and

(c) whether there is any proposal to make use of this aerodrome for domestic flights towards Bangalore, Bombay and Hyderabad ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). A fair-weather strip exists at Raichur in the State of Mysore. It is owned by the State Government, and the details thereof are not immediately available with the Civil Aviation Department.

(c) No, Sir.

Inter-State Transfer of High Court Judges

4709. SHRI S. A. AGADI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6622 on the 30th August, 1968 regarding inter-State transfer of Judges and state :

(a) whether any decision has been taken in the matter of inter-State transfers of High Court Judges; and

(b) if not, the reasons for the delay and the action taken to implement the suggestion made by the States Re-organisation Commission in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The question of transfer of Judges from one High Court to another has been considered by Government but they do not propose to make any such transfer unless it is essential. They are, however, considering the question whether some appointments from outside the State should be made at the time of first appointment as Judges.